

prices on the basis of cost plus which bear no relation to international costs? Do Government propose to give any instruction to the Tariff Commission to fix prices in such a manner that the international costs and our prices have a comparable relationship?

Shri Manubhai Shah: International costs cannot be considered to be a criterion for fixing indigenous costs, even though the attempt of the industry and agricultural sector is to reduce costs. We cannot give instructions to the Tariff Commission to fix the internal costs based on international costs.

श्री भागवत झा आजाद : माननीय मंत्री जी ने जिन स्टेटमेंट्स का हवाला दिया मैंने उसको देखा है। मैं यह जानना चाहता हूँ कि स्टेटमेंट में दिये गये स्टेप्स को लेने के बाद तथा अवमूल्यन के दो पिताओं ने अवमूल्यन के जिन गुणों का वर्णन किया है उसकी पृष्ठभूमि में एक्सपोर्ट में वृद्धि हुई या कमी हुई है ?

श्री मनुभाई शाह : मुझे यह पता है कि पहले चार महीनों में कमी जरूर हुई है लेकिन अब जो इम्पोर्ट लिबरलाइजेशन और ऐग्री-कल्चरल प्रोडक्शन में फटिलाइजर्स वगैरह आये हैं, उसका जो नतीजा देखना है उसके लिए और थोड़ा समय चाहिएगा।

Shri P. C. Borooah: Is it a fact that since the introduction of the *ad valorem* system for realising export duty on tea about ten days ago, the export trade in tea has come to a standstill? If so, what steps have Government taken to rectify the position?

Shri Manubhai Shah: Nothing has come to a standstill. Only yesterday the Calcutta port and customs authorities approved 28 shipping bills out of 32 on tea.

श्री क० ना० तिवारी : मैं यह जानना चाहता हूँ कि आजकल इंटरनेशनल मार्केट में

चीनी का भाव क्या है और कितना एक्सपोर्ट करने का विचार सरकार रखती है ?

श्री मनुभाई शाह : भाव 15 पीड स्टलिंग है जो रुपये में 315 रुपये आता है और हमारा इरादा तीन सौ साढ़े तीन सौ लाख टन तक एक्सपोर्ट करने का है।

Shrimati Savitri Nigam: Is it a fact that lack of standardisation and lack of packing facilities are also a great hindrance to increasing our exports? If the answer is in the affirmative, what particular steps have been taken after devaluation to see that these two aspects are looked after properly?

Shri Manubhai Shah: I did not catch the two aspects.

Mr. Speaker: The Question Hour is over.

Shri Nambiar: The two aspects may be made clear.

12.00 hrs.

SHORT NOTICE QUESTION

Fast by Leader of Gramsevaks in Kerala

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S.N.Q. 5. **Shri Mohammed Koya:**

Shri P. Kunhan:

Shri A. K. Gopalan:

Shri Umanath:

Will the Minister of Home Affairs be pleased to state:

(a) whether the leader of the Gramsevak Association, Kerala is on fast;

(b) the grievances asked to be redressed by the Gramsevaks; and

(c) Government's reaction thereto?

The Deputy Minister in the Ministry of Home Affairs (Shri P. S. Naskar):

(a) The Vice-President of the Gramsevak Association of Kerala was on fast from 14th November, 1966 to 28th November, 1966.

(b) Their demands were as follows:

(i) Revision of pay scales;

(ii) grant of house rent allowance;

(iii) provision of opportunities for promotion;

(iv) enhancement of conveyance allowance;

(v) making the Development Department a separate and permanent Department.

(c) State Government have agreed to consider their demands and the Gramsevaks withdrew their agitation, on the afternoon of 28th November, 1966.

Shri P. Kunhan: What are the terms and conditions agreed to between the Government and the representatives of the Gramsevaks?

Shri P. S. Naskar: It is not negotiation or something like that that there will be terms of agreement and all that. They put forward certain demands before the Government, and the Government told them that they are considering them, and on that the fast has been withdrawn, and the agitation was also withdrawn.

Shri P. Kunhan: What are the demands put forward by the Gramsevaks, and which demands have been agreed to?

Shri P. S. Naskar: I read out the demands of the Gramsevaks.

Mr. Speaker: Which of them have been agreed to?

Shri P. S. Naskar: I am coming to that. In answer to part (c) of the question I said that the Government have agreed to consider them.

Shri Umanath: I have seen it in the press clearly stated that the Government have accepted, conceded, a part of the demands in the memorandum of the Gramsevaks, on which the hunger strike has been withdrawn, and the other part is to be negotiated with them in a proper atmosphere. I would like to know whether it is not a fact that the Government have accepted certain demands; if so, which are the demands? If they have not accepted and it has been unconditionally withdrawn, I would like to know when the Government propose to negotiate with them.

Shri P. S. Naskar: I read out in answer to part (c) of the question that the State Government have agreed to consider their demands. I have no information with me at the moment as to which part of their demands has been agreed to, and which part the State Government are considering. I have not got the details.

Mr. Speaker: He has no information.

Shri Umanath: But the question was there before him.

Mr. Speaker: The State has only informed them that they have agreed to consider. Therefore, from that no conclusion can be drawn.

Shri Vasudevan Nair: Following the award of the Pay Commission there were many anomalies, and many categories of Government employees, including the Gramsevaks, have agitated for rectification of these anomalies. I should like to know from the Minister whether he is aware that the Kerala Parliamentary Consultative Committee has recommended to the Government that a tribunal should be appointed to go into these cases of anomalies following the Pay Commission's award, including that of the Gramsevaks, and I should like to know whether Government has taken any decision in that matter of the appointment of a tribunal to go into the anomalies, because there are many other pending cases, and you will have to face them tomorrow or the day after.

Shri P. S. Naskar: The question today is on the Gramsevaks. I do not exactly remember about the recommendations of the Consultative Committee, but so far as this question of Gramsevaks is concerned, as I said in my answer, their demand is also for the revision of their pay scales even on the pay scale awarded by the Pay Commission, and the State Government have said that they are considering their demands.